

Government of Jammu & Kashmir
Information Department
Civil Secretariat, Jammu/Srinagar

Notification

Jammu, the 05th of September, 2024

S.O. 463 -In exercise of powers conferred by sub-rule (2) of rule 3 of the Cinematograph (Adjudication of Penalty) Rules, 2024, the Government of Jammu and Kashmir hereby appoint Additional Deputy Commissioner (s) of each District of the Union Territory of Jammu and Kashmir as an authorized Officer for adjudging penalty under the provisions of the Cinematograph Act, 1952 (Act No. 37 of 1952).

By order of the Government of Jammu and Kashmir.

Sd/-
(Rehana Batul) IAS,
Secretary to the Government
Dated: 05.09.2024

No. INF PR-Film/2/2024-02(7460202)

Copy to the:

1. Secretary, Ministry of Information & Broadcasting, Government of India, New Delhi. This is in reference to his D.O. No. M-11017/5/2024-DO(FC) dated 02.07.2024.
2. All Financial Commissioners (Additional Chief Secretaries).
3. Director General, J&K Institute of Management, Public Administration and Rural Development.
4. Director General of Police, J&K.
5. All Principal Secretaries to the Government.
6. Principal Secretary to the Lieutenant Governor, J&K.
7. Joint Secretary, (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, GoI.
8. Chief Electoral Officer, J&K.
9. Principal Resident Commissioner, J&K Government, New Delhi.
10. All Commissioner/Secretaries to the Government.
11. Divisional Commissioner, Kashmir/Jammu.
12. Chairperson, J&K Special Tribunal.
13. All Heads of the Department/Managing Directors.
14. All Deputy Commissioners.
15. Secretary, J&K Public Service Commission.
16. Director, Information, J&K.
17. Director, Archives, Archeology and Museums, J&K.
18. General Manager, Government Press, Jammu/Srinagar.
19. Private Secretary to the Chief Secretary.
20. Private Secretary to Secretary to the Government, Information Department.
21. I/C website (**dipr.jk.gov.in**) for n/a.
22. Government Order File (w.3.s.c)/Stock File.


(Amit Singh Manhas) JKAS,
Under Secretary to the Government

